

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India

(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

ACHARIYA TECHNO SOLUTIONS (INDIA) PRIVATE LIMITED

1.	NAME OF CORPORATE DEBTOR	ACHARIYA TECHNO SOLUTIONS (INDIA) PRIVATE LIMITED.
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	06.08.2010
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED.	ROC, KERALA
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U72200KL2010PTC026507
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	T.C-26/1340(1), LathaBhavanPanavila Road, General Post Office, Thiruvananthapuram KL 695001
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	19.02.2020
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	19.02.2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR.	SHAWN JEFF CHRISTOPHER Reg No. IBBI/PA-001/IP-P01617/2019-2020/12711
9.	ADDRESS AND EMAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD.	Jvr & Associates Chartered Accountants No. 39/2790 A, Wilmont Park Business Centre Near St. George's Church, Pallimukku, Kochi - 682016 Email Id: cashawnjvr@gmail.com Ph:-9847991219
10.	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR.	Jvr & Associates Chartered Accountants No. 39/2790 A, Wilmont Park Business Centre Near St. George's Church, Pallimukku, Kochi - 682016 Email Id: liquidationachariya@gmail.com Ph:-9847991219
11.	LAST DATE FOR SUBMISSION OF CLAIMS	20.03.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal (*Kochi Bench*) has ordered the commencement of liquidation of the [ACHARIYA TECHNO SOLUTIONS (INDIA) PRIVATE LIMITED] on [19.02.2020.]

The stakeholders of [ACHARIYA TECHNO SOLUTIONS (INDIA) PRIVATE LIMITED] are hereby called upon to submit their claims with proof on or before [20.03.2020], to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Shawn Jeff Christopher

Reg No. IBBI/PA-001/IP-P01617/2019-2020/12711

19.02.2020, Kochi